

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2014
CC 2914/2014

(From the judgement and order dated 01/08/2013 in MS No.3522/2013, of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

RAM KISHUN

Petitioner(s)

VERSUS

STATE OF U.P & ANR

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 28/02/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s)

Mr. Manoj Kumar Mishra, Adv.
Mr. Bharat Ram, Adv.
For Mr. Prashant Chaudhary, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.
Issue notice, returnable within six weeks.
Status quo in regard to the land in question shall remain
effective, until further orders.

|(Neetu Khajuria)

|(S.S.R. Krishna)

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|Sr.P.A.

|Court Master

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